### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 251 OF 2018 & IA NOS. 1234 & 1233 OF 2018

Dated: 25<sup>th</sup> September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

Global Energy Private Limited .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hemant Singh Ms. Aastha Chawala Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. Roshan Tanna for R-2 & 3

## <u>ORDER</u>

#### Admit.

Learned counsel for the Appellant seeks four weeks' time to file rejoinder.

Time is granted. Learned counsel for the Appellant may file rejoinder on or before 23-10-2018 with advance copy to the other side.

List the matter on <u>31-10-2018</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/kt